

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.207
(IB)-898(ND)/2018

IN THE MATTER OF:

M/s. M+R Logistics (India) Pvt. Ltd ... **Applicant/Petitioner**

Versus

M/s. The Indure Pvt. Ltd ... **Respondent**

Under Section: 9 of IBC Code, 2016

Order delivered on 06.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

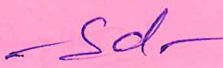
PRESENT: Adv. Varun Gupta and Adv. Simran Wason, Mr. Hrishikesh Baruah & Ms. Radhika Gupta, Advocate for the Operational Creditor

Order

Ld. Counsels for the Petitioner and the Corporate Debtor have appeared. In the course of hearing, we notice that the documents are not available on DMS.

Ld. Counsel appearing for the Petitioner submitted that he had sent his clerk earlier for uploading the documents but the same could not be uploaded. Both the parties are directed to upload the documents on the DMS with the help of the Registry.

List the matter on 18.08.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)